राज्य सरकारों द्वारा विभिन्न संघटकों के लिए राज्य के भाग को पूरा करने तथा यह सुनिश्चित करने की आवश्यकता है कि एन.एल.आर.एम.पी. के अंतर्गत विनिर्धारित सभी कार्यकलापों को एक क्रमबद्ध पद्धति से शुरू किया जाएगा और इस कार्यक्रम को 12वीं योजना के अंत तक समग्र राज्य में कार्यान्वित किया जाएगा।

महोदय, एन.एल.आर.एम.पी. के अंतर्गत प्रस्तावित निगरानी और समीक्षा तंत्र में जिला और राज्य स्तरों पर निगरानी तथा समीक्षा समितियों की परिकल्पना की गई है। अन्य व्यक्तियों में स्थानीय संसद सदस्य, विधान सभा के सदस्य, विधान परिषद के सदस्य, जिला स्तर पर समिति के सदस्य होंगे। समिति कार्यक्रम के कार्यान्वयन की प्रगति की समीक्षा प्रत्येक तिमाही में कम-से-कम एक बार करेगी।

चालू वित्तीय वर्ष के दौरान एन.एल.आर.एम.पी. के अंतर्गत 473.00 करोड़ रुपए का प्रावधान किया गया है। चालू वित्तीय वर्ष के दौरान प्रत्येक राज्य और संघ राज्य क्षेत्र में कम-से-कम 1-2 जिलों में कार्यक्रम को शुरू किए जाने का प्रस्ताव है।

GOVERNMENT BILLS - Contd.

The Unorganised Sector Workers' Social Security Bill, 2007

MR. DEPUTY-CHAIRMAN: Mr. Tapan Sen, do you want to speak?

SHRI TAPAN KUMAR SEN (West Bengal): Yes, Sir.

MR. DEPUTY-CHAIRMAN: Within five minutes you should complete it, because your party time is over.

SHRI TAPAN KUMAR SEN: Sir, at the outset, although I welcome or rather laud the laudable intention of the hon. Labour Minister in bringing the Unorganised Sector Workers' Social Security Bill, 2007, I am sorry and I regret that I cannot laud the action, as stipulated in the Bill, as the concrete action that has been taken in the Bill is not at all consistent with the laudable intention, thereby rendering it just a sound bite without any substance.

So far as the Statement of Objects and Reasons of the Unorganised Sector Workers' Social Security Bill is concerned, it is well packaged. But it has no content inside. Let me very briefly put forth my views.

One, the social security benefit that are supposed to be given to the unorganised sector workers, who constitute 93 per cent of the workforce of the country, the only vehicle of delivering that social security benefit are some schemes which are appended in the Bill. That is the only instrument by which the social security benefit will be delivered or supposed to be delivered to the unorganised sector workers. And the Government is lending its support to all those schemes are only for the persons below the poverty line. As on date, as a matter of fact, which is carved in stone, 95 per cent of the unorganised sector workers, for whom the Bill is targeted, are all above the poverty line, as defined by the Government of India, on the basis of household consumption standard. This is a matter of fact. The Bill is titled 'The Unorganised Sector Workers' Social Security Bill,' and 95 per cent of the unorganised workers are out of the purview of the benefit of the Bill. This is the brazen fact. And if this be the fact, the Bill can only be called a package without any content. And on this premise, I have suggested certain amendments. I request the hon. Labour Minister to incorporate those amendments in the Bill. I also request to make the Statement of Objects and Reasons, to

make the solemn commitment made in the National Common Minimum Programme, and to make the *aam aadmi* ideology, which is again and again propounded by the UPA Government, consistent with their actual action in terms of the Unorganised Sector Workers' Social Security Bill.

Sir, the Bill when enacted is meant to make a statutory power for the unorganised sector workers. That should be the intention or the whole purpose of enacting any legislation. It must recognise certain basic rights for targeted beneficiaries. And if the beneficiary does not get that, then it must be made justiciable. The provisions laid down in the Bill have left, and completely deprived of all the provisions for any kind of enforceability and justiciability. Not even a well defined grievance redressal mechanism has been provided in the Bill which has been, again and again, stipulated in detail by the Standing Committee through a thorough scrutiny of all the recommendations of the NCEIS. Now, by a legislation, if you offer a right to an important section of our work force, the poorest section of our work force, and if it is not justiciable and if they don't get the benefit, there is nobody to take care of that. If that be the situation, then, the Bill or the enactment becomes only a page in the statute book and nothing else. And, I definitely feel that, that should not be and that is not the intention of the Government. (Time-bell)

Thirdly, Sir, many people say that it is a beginning. Okay, fine, a beginning is always welcome, but, beginning must be in a substantive manner. It should not be construed....(Time-bell)

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI TAPAN KUMAR SEN: Sir, please, let me conclude. Three more minutes. A beginning should not be an exercise of deception. The people for whom the Bill is made are not covered by the Bill. One may say that construction workers even above the poverty line are covered by this scheme. Again for that, the Central Government need not pay any money. That money comes from the collection of the cess from the builders. If you are making a beginning, make a substantive beginning so that it can be sustained. Governments may come and Governments may go. But, there must be provisions in the Bill, at least, a defined time frame within which the entire unorganised sector workers will be covered. You put any number of years – three, four, five, six, seven or ten. I don't mind. But, there must be a defined time frame as you have put in the National Rural Employment Guarantee Act. Without that, what is the enforceability of this Bill? What is the enforceability of this enactment?

Sir, another thing is that there must be a funding arrangement. Today, the Government is saying that there will be no dearth of funds. Tomorrow, definitely, a question will arise. A Government is a continuous and indivisible concept of governance. It may be this Government or that Government. But, when an enactment is made, it is made on the understanding, it is made on the conviction that it must continue to sustain itself (Time-bell) and for that a specific statutory provision must be made in the Bill. That is completely absent.

So, Sir, basically, I insist upon the hon. Labour Minister to ensure that the BPL restriction is withdrawn, to ensure that, at least, a line is put in the Bill that within a stipulated period of time – figure is yours, we will not demand any particular figure – the Bill will cover everybody. That thing

must come in the Bill. There must be a clearly defined grievance redressal mechanism. District Magistrates will be busy in taking care of law and order and so many other things. You have a Labour Department of your own. But, you have left it to the general administration to take care of the benefit. Is it not deception? And, I think, this august House must not be made a party to this deception and to save this much-awaited Bill from that kind of a situation, I will fervently request the hon. Labour Minister to please accept these basic amendments — withdrawal of restriction on BPL, a defined time frame for coverage, a grievance redressal mechanism and a provision of a clear funding arrangement for the Bill. Without these, the Bill will continue to remain a paper in the statute book. That can be used as giving sound bytes in the media, but, it will give no substantive benefit to the 93 per cent work force who contributes no less than 65 per cent of your GDP. You have enough money to give bailout package to the speculators. You must have some conscience to consider these basic demands. Thank you, Sir.

श्री आर.सी. सिंह (पश्चिमी बंगाल): मैं पहली बार आपके दरबार में बोलने के लिए हाजिर हुआ हूं। मैं आपसे और इस हाउस से यह आशा रखता हूं कि बोलने में मुझे आप थोड़ी सहायता करेंगे। सबसे पहली बात में यह कहना चाहता हूं कि हम लोग कभी सपना देखते थे, एक कवि की कल्पना में आती थी - "मैया चन्द्र खिलौना लेह"। आज हमारे देश ने उस कल्पना को साकार किया है, चन्द्रमा तक हम पहुंच रहे हैं। इसका मतलब यह है कि हमारे अंदर मेधा है और हम कोई भी काम कर सकते हैं। लेकिन कभी-कभी यह तकलीफ होती है, अर्जन सेनगप्त साहब यहां नहीं हैं, जब ऐसे लोगों की रिपोर्ट आती है, वर्ल्ड बेंक या एशियन डेवलपमेंट बेंक आदि की रिपोर्ट जब आती है कि हमारी गरीबी कितनी है, दुनिया के तमाम गरीबों में हमारी संख्या कितनी है, तो काफी तकलीफ होती है। हमारे हालात ऐसे हैं कि 77 परसेंट से ज्यादा लोग 20 रुपए से कम रोजगार करते हैं और मैं धन्यवाद देना चाहता हूं कि हमारी सरकार ने सोचा है कि unorganised workers के लिए कुछ social security लायी जाए और यह बिल पेश किया है। हालांकि बिल में काफी खामियां हैं, एक comprehensive बिल होना चाहिए था, जो नहीं है। लेकिन हमारे बंग्ला में एक कहावत है कि "ना मामा से काना मामा भालो"। मामा अगर नहीं है, अगर वे काना ही हैं तो अच्छे हैं। बाबा तो अच्छे होते हैं, मामा भी प्रिय होते हैं। मामा डबल माँ होते हैं, इसलिए वे प्रिय होते हैं। मैं यह कहना चाहता हं कि जहां हमारी unorganised workforce हमारे टोटल ग्रॉस ग्रॉडक्ट का 60 परसेंट ग्रोड्यूस करती है, उसमें एग्रिकल्चर वर्कर्स भी हैं, उनकी भी समस्याएं हैं। दूसरी बात यह है कि 2004-05 में एक सेन्सस रिपोर्ट आई थी, जिसके अनुसार 457.5 मिलियन लोग unorganised sector में थे, जिसमें केवल 62 मिलियन ही organised sector में हैं और 394 मिलियन, यानी 86.2 परसेंट unorganised sector में हैं। लेकिन आपके माध्यम से में ध्यान आकर्षित करना चाहूंगा कि आज की तारीख में जो organised sectors हैं, उनमें लगभग 50 परसेंट से ज्यादा outsourcing या contract के नाम पर unorganised workers लगे हुए हैं, जिनकी कोई सोशल सिक्योरिटी नहीं है। मैं धन्यवाद देता हूं कि इन्होंने बिल के नाम में थोड़ा संशोधन किया, जिससे कुछ लाभ मिलने की उम्मीद बंधती है।

Unorganised sector में कुछ sectors को इन्होंने विदड़ा कर दिया। इसलिए unorganised workers के माध्यम से उनको कुछ रिलीफ मिलने की उम्मीद बंध सकती है, लेकिन इसका proper functioning कैसे होगा। जिला कलैक्टर के माध्यम से नहीं हो सकता है। इसलिए, इसमें लोकल बॉडीज, लोकल स्टेट गवर्नमेंट, पंचायत इत्यादि का अगर involvement हो तो उनके रिजस्ट्रेशन में सुविधा मिल सकती है। उनको जो।. Cards मिलेंगे, वे ऐसे होने चाहिए, जिनमें तमाम सुविधाएं रहें और एक जगह से दूसरी जगह, हिन्दुस्तान के किसी पार्ट में वे काम करें, उनको वे सुविधा मिलती रहें, इस तरह की एक व्यवस्था होनी चाहिए।

एक और बात जो मैं कहना चाहता हूं वह यह है कि जो 93 per cent unorganised workers हैं, इनके हालात ऐसे हैं, जो 20 रुपए से कम रोज का रोजगार करने वाले हैं, ये फंडिंग में क्या मदद कर सकते हैं। इसलिए, जो किमटी ने रिकमेंड किया है, एक लाख करोड़ रुपए का या श्री अर्जुन कुमार सेनगुप्त साहब का जो रिकमेंडेशन था, जो उन्होंने कहा था, two per cent of the GDP, 80,000 crore rupees का, भारत सरकार को बजट में इसका प्रोविजन रखना चाहिए और यह जो हमारी बॉडी है, वह advisory body न होकर, apex body होनी चाहिए, जो उसको पूर्ण रूप से लागू कर सके। सिर्फ हम advise करेंगे, उस advise को वे मानें या न मानें, इस तरह की बात नहीं होनी चाहिए। इसलिए वह बॉडी apex body के रूप में काम करे, Labour Ministry के अधीन काम करे और इसको fully implement कराया जाए, इस तरह की व्यवस्था इसमें होनी चाहिए।

इसके बाद मैं यह कहना चाहूंगा कि हमारे बहुत से Acts हैं, जिनमें minimum wages का सवाल है, bonded labour का सवाल है या migrant labour का सवाल है, building workers का सवाल है, इन तमाम को मिलाकर एक comprehensive व्यवस्था होनी चाहिए ताकि इसके implementation की सुविधा सारे लोगों को मिल सके और जो unorganised workers हैं, इनकी social security हो सके, इस बात की कोशिश की जानी चाहिए। उसमें कुछ disabled हो जाते हैं। उनकी pension की व्यवस्था होनी चाहिए या बीमार होते हैं तो दवा की व्यवस्था होनी चाहिए। इस Act के तहत ये सारी सुविधाएं उनको मिलनी चाहिए।

मैं हाऊस का ज्यादा समय नहीं लेना चाहता, मैं सिर्फ यही कहना चाहता हूं कि इस Act को पूरी तरह से implement करने के लिए वह बॉडी apex body के रूप में काम करें, जिससे सारे unorganised workers को मदद मिल सके। धन्यवाद।

MR. DEPUTY CHAIRMAN: Mr. Bharatkumar Raut. You have got five minutes.

SHRI BHARATKUMAR RAUT (Maharashtra): Mr. Deputy Chairman, Sir, when I saw the Bill in the agenda, I thought that it is really a path-breaking Bill; so, I should congratulate the Government and the Labour Minister. But when I went through the Bill, considering the way it is being brought in, and there is such an undue haste to get it passed, I am afraid, I will not be able to congratulate or welcome the Minister. But I can sense a lot of electioneering in this Bill. The whole effort seems to be to win some brownie points on the eve of the election and to get political mileage out of it. I think, this is not right. This is the misuse of the power and the misuse of the House.

Sir, you have the majority. So, surely, you will get the Bill through. But the majority does not mean consensus. If you want to move this type of a path-breaking Bill, there has to be consensus. So, my first request, before I speak, is, you hold no to it. You have heard all the suggestions. They are very radical suggestions. So, you hold on it; think about it; and bring in a new Bill after some time. There is nothing wrong. For 60 years we have waited. After 60 years we have thought of bringing in this Bill which will give some protection, some social security, to this vast majority of labour in this country. Ninety-four per cent is not a small sum. Half of the population of India is involved in this Bill. Mr. Minister, I must request you that you should take this business more seriously. I hold Mr. Oscar Fernandes in very high esteem; he is a very sincere man and a very deep thinker. But when I look at the Bill, I can say that it is not well thought of. There are many fallacies and there are many lacunae in the Bill, and, therefore, my fear is that this Bill will prove to be a non-starter. This Bill can't be implemented and even if it is implemented, it can't be an effective Bill. If we have a sincere Bill to give something to the unorganised labour, then, I think you must have second thought about it.

The haste of the Government is such that this Bill is being passed in two or three hours. Is this the way to deal with the life of half the population of this country? You could have given two full days for this Bill because it touches everybody's life. Everybody's life is touched and, therefore, more time should have been given to this Bill. It is not given. You have given one minute, two minutes and five minutes. That is not the way that you should discuss these Bills.

Mr. Deputy Chairman, I am really surprised with the presence in the House when such a landmark legislation is taking shape. I think, none of us take this business seriously because those who are involved in the Bill, for whom this Bill is being brought in, they have, perhaps, no voice in this House. That is why this is happening.

I only want to bring some points to your notice. You have made provisions for national level Advisory Board and State level Advisory Board. I don't know what the powers of this Advisory Boards have. Is it only advisory or is it really executive? If it is not executive, then, this Advisory Board will remain defunct. It will become a body to meet in three months, take all the benefit and go. It will not be effective. Even if this Board is constituted, I think, the basic constitution of the Board is faulty. This is a 30 member Board and among the 30 members there are only seven members from the unorganised labour class. It means that the unorganised workers will always remain in absolute minority on the Board. There are Government representatives; there are other representatives; but the unorganised workers are only seven. If you really want to do something for the unorganised workers, then, it should be in absolute majority on this Board. Then only will they be able to discuss, deliberate and decide about the welfare of the unorganised workers.

My heart bleeds for those who are really unorganised because it is very difficult to define who is an unorganised worker. To assemble, to organise and to make demands for organised sector, it is easier. You can twist arm, you can stage marches, you can do *dharnas*, you can go on strike, you can hold the people to ransom and then you can get your demands accepted.

What happens to the unorganised workers, who have neither an employer nor a leader? What do they do? Sir, from my domestic maid to the Security Guards standing outside this House, all are unorganised workers and they are not covered under any law. If you really want to do something, you must come with a comprehensive legislation. My humble request is, kindly don't make it a prestige issue. Kindly hold it and think about all the suggestions which have been made and bring in a comprehensive Bill. Thank you.

श्री अविन राय (पश्चिमी बंगाल): महोदय, हमारे देश की आम आदमी की बात पर सरकार बनी है और आम आदमी का सबसे बड़ा अंश असंगठित मजदूर है। जब इस मजदूर के बिल को लेकर हम चर्चा कर रहे हैं तो संसद की हालत इस तरह की है कि आम आदमी के प्रति या असंगठित मजदूरों के प्रति दर्द थोड़ा कम है। हमारे देश के जो श्रम मंत्री हैं, वे मजदूर आंदोलन के साथ हैं, लेकिन बिल बनाते वक्त शायद उन्होंने अपने अंदर की जो बात है, उनके दिल की जो बात है, इस बिल में उन बातों का ठीक ढंग से reflection नहीं हुआ है। इसी कारण से इस बिल पर कभी स्थायी समिति में और कभी कहीं पर इसकी चर्चा हुई और आखिर यह बिल सरकार के शेष समय में आकर हाजिर हुआ है। इतनी बड़ी शंका की बात की जा रही है और हाउस की भी हालत दिखाई दे रही है। उससे भी बड़ी बात यह है कि इस बिल पर बार-बार रुकावट पैदा हुई है। कभी किसी स्टेटमेंट के चलते, तो कभी कोई एप्रोप्रिएशन

बिल के चलते, ये सब इस बिल के बीच में आकर ब्रेक न्यज होते जा रहे हैं। मैं मानता हं कि ऐसे बिल पर इतने दिन से इतनी आवाज होने के बाद अर्जुन कुमार सेनगुप्त की अध्यक्षता में कमीशन बनाया गया। उसके बाद बिल लाया गया, उसके बाद यह बिल स्थाई समिति में गया। स्थाई समिति के बाद इसमें संशोधन लाया गया। माननीय श्रम मंत्री जी इसमें 33 संशोधन लाए हैं। शायद बिल को जिस ढंग से लाने की कोशिश कर रहे थे, उसमें शायद कुछ कमी रह गई है और यह कमी रहेगी। बहुत सारे लोगों ने कहा, ठीक है, बिल लाया गया, हम इसको आनंद के साथ ग्रहण करते हैं और इसके लिए हम श्रम मंत्री जी को बधाई देते हैं। इस बिल को लाने के लिए हम मंत्री जी को बधाई तो देते हैं, लेकिन साथ ही साथ यह भी कहना चाहते हैं कि आखिरी समय में यह बिल लाने का एक दूसरा भी मतलब हो जाता है। इस बिल में जो-जो बातें संशोधन के रूप में आई हैं, जितने सारे सदस्य इसमें भाग लिए हैं, सभी ट्रेड युनियन के साथ जुड़े हुए हैं। ट्रेड युनियन आंदोलन के साथ जो जुड़े हुए हैं, उनका कोई जिक्र इस बिल में कहीं नहीं है। खाली बिल बनाने से काम नहीं होगा, बल्कि ट्रेड युनियन अधिकार की जो बातें हैं, उन्हें भी इसमें शामिल करना होगा। इसके साथ-साथ में यह भी कहना चाहूंगा कि सबको पता है कि हमारी पार्टी छोटी होने के नाते चेयर पर कोई भी बैठे, तीन मिनट से ज्यादा समय देना नहीं है, समय को देखते हुए मैं यह कहंगा कि इसमें दो चीजों का अनुरोध करता हूं। देश के हित के लिए इन दो चीजों को इसमें से हटा दिया जाए। एक काम बीपीएल का है, यह जो एक्ट बना है, यह एक्ट लिखित रूप में दूसरी जगह जाएगा तो उससे यह होगा कि भारत में इतने साल की आजादी के बाद भी टारगेट सीमा के नीचे आदमी रह रहे हैं। मैं अनुरोध करूंगा कि श्रम मंत्री जी इस टर्म को, बीपीएल को, यहां से हटा कर यह सब के लिए करें। दूसरी जगह आपने लिखा है कि the Central Government shall formulate the period, इसमें यह लिखा है कि adjusted with inflation after every two years. तो इसमें भी 3 years को देखा जाए। असंगठित क्षेत्र के ज्यादा से ज्यादा मजदूरों को हम कितनी राहत दे सकते हैं, कितनी सुविधाएं दे सकते हैं, जितनी सारी सुविधाएं आपके सामने आएं, भविष्य में जो भी श्रम मंत्री बने, वह इस पर ध्यान दे कि हम इसको आगे बढ़ाने की कोशिश करेंगे। इसके लिए जो पैसे की आवश्यकता है, वह कहीं पर रुकावट न बने और जो वायदे आज हम सदन में कर रहे हैं, उन वायदों को पूरा किया जाए और मजदूरों की भलाई की कोशिश की जाए। इसमें बहुत सारे मजदूरों को अगर हम एक साथ नहीं लेंगे, तो हम उन मजदूरों के लिए दिल से जो करना चाहते हैं, शायद कहीं पर उसमें कमी आएगी, जनता और मजदूरों के अंदर कुछ भेदभाव होगा, इसलिए में श्रम मंत्री जी से दरख्वास्त करूंगा कि इन दोनों जगहों से ये हटा दें और साथ ही साथ जितने सुझाव आए हैं, जितने अमेंडमेंट्स आए हैं, सबको ध्यान में रखते हुए बिल को पास कराएं और बिल में यह भी प्रावधान हो कि भविष्य में इसमें संशोधन का भी मौका हो, धन्यवाद।

SHRI OSCAR FERNANDES: Sir, I am grateful to the hon. Members of the House for giving us an opportunity to discuss this Bill, and I also appeal to the hon. Members to pass the Bill unanimously.

I am grateful to the hon. Members, Shri Rudra Narayan Pany, Shri Sanjeeva Reddy, Shri Chandran Pillai, Dr. Malaisamy, Dr. Janardhan Waghmare, Shri Arjun Kumar Sengupta, Shri Tapan Kumar Sen, Shri R.C. Singh, Shri Bharatkumar Raut, Shri Abani Roy and other Members, who have participated in the discussion. This matter has been under discussion in the country for the past 60 years. And, there had been a consistent demand that we should bring this Bill as early as possible in the House. We wanted to bring it much earlier, but twice, the House had to be adjourned sine die, and we could not take up the matter in the House. It is not that this has not been discussed in various fora. The Standing Committee has gone into this. And, as far as possible, we have accepted many of the suggestions given by the Standing Committee as well. We had discussions with various trade unions, various NGOs, and this is the first step. I am not saying that this is

everything. This is the first step. Even the misgiving that this is only for BPL workers is wrong. One of the schemes that we have brought in is for the BPL workers. For these people, there is no contribution from the workers' side. If it is any other sector of workers to be brought in, whose income is above BPL, then, their contribution has to be there. It is not that everything will be funded by the Government. So, after the constitution of the Board, every sector will be gone into, and the Board will recommend what scheme has to be implemented. And that is where my appeal to the hon. Members is. Kindly do not have this misgiving that the entire programme is for the BPL workers. Even before we could implement this, we have already conveyed to all the States. When we had the social security for the construction workers, they were not below-the-poverty level. In respect of construction workers also, we have said that this scheme, without their contribution, should be extended to those below-the-poverty line. Now, the money is available. In the entire country, we have about Rs.1,000 crores already collected by way of cess. Kerala alone has collected about Rs.200 crores, and they have been able to give certain benefits to the workers. These include not only health insurance, but also other facilities like funding the education of children, pension, etc. Various other schemes can be brought into this.

So, my appeal to Members is, "Don't treat this as the ultimate. Kindly treat this as the beginning". The moment you pass this Bill, we will be constituting the Board. We will take up all the issues, including those of domestic workers, safai karmcharis, cycle rickshaw pullers, etc. The Board will take care of every section of the people and depending on the funds the Government makes available, we will be able to implement these schemes with some kind of contribution from workers. Since we are collecting cess so far as the construction workers are concerned, we will not be collecting anything from them.

Sir, it has been mentioned that we are not even touching the fringe of the problem. In a period of five years, we will be covering 6 crores of workers from the BPL families. If you take five persons per family, we will be covering 30 crores of people under this scheme. Even before the Bill has been passed, we have started the scheme and five lakh workers have already been given cards. This is a unique scheme. It has been commented upon by the Wallstreet Journal also. What will happen? A migrant worker from Bihar can come to Delhi and, if he has this card, he can get treatment in Delhi to the extent of Rs.30,000 per annum for a family of five members. So, I think one should understand what the scheme is. The World Bank people and people from the European countries are trying to study what this scheme is. I do not know whether this kind of scheme has been experimented with anywhere in the world and has become successful. Before this Bill is passed in the House, we have already launched the scheme and we find that the people have benefited out of this. I am sure you will also come and tell us that in your area people below the poverty line who have nothing to fall back upon for their health, have got such a beneficial scheme. Whatever shortcomings may be there, we will bring them before the Board. I am not saying there are shortcomings; the Board has the power to recommend to the Government and the Government depending upon the economic condition...

SHRIMATI BRINDA KARAT (West Bengal): That is the main problem!

SHRI OSCAR FERNANDES: The Government is committed. Sir, it is not only this that we are doing for the people in the unorganised sector, we have also brought the Rural Employment

Guarantee Scheme. By bringing in this scheme, Sir, today, migration has come down considerably. What is happening? If there is no migration, that means children will be able to go to school. We are talking of child labour. When the entire family migrates, they take their children with them and those children do not get education. But if people get employment in their own villages, they will be able to send their children to school and there will be a control on child labour. Sir, these are the benefits. I am not saying that our Government is giving benefits only under this scheme so far as workers in the unorganised sector are concerned; we are giving much more than that. For example, take education. The child will be given education. For whom is the Sarva Shiksha Abhiyan meant? It is for the unorganised workers also. Even the Indira Awas Yojna is also meant for unorganised workers. So, we have launched various schemes. This is one of the items which we are extending to the unorganised worker. There is a feeling that we should have another scheme for agriculturists. We have no objection. But the issue is that agriculture has hardly 100 to 150 days' work in a year. The moment that work is over, the agricultural workers have to find employment elsewhere. If you go to Haryana, you will see along the National Highway brick kilns. Who are the people working there? They are agricultural labourers, agricultural workers. They come to these kilns and work there. There, they have started schools for children. So, this is not the end of it; this is the beginning of it. I appeal to the Members to support this Bill. I do not want to take more time of the House. I must again acknowledge that Soniaji, our UPA Chairperson, has been, from time to time, asking us about the status of the Bill All the Members; I must thank even the Left party Members here and Members from the other side; everybody has supported that we should take up the Bill early. We have not brought in this Bill for the sake of elections, at all, because this was brought into the House in 2006. The Standing Committee went into that. To tell you, I went and met the Members of the Standing Committee. As a Minister, I said, "I will come and sit with the Members of the Standing Committee." In the Consultative Committee, we had the discussion. We invited various NGOs for discussion. I know, everything is not possible in one go. But we are making a good beginning. Your support is very much needed. Kindly give us the support. Even before the term of this House ends, we will try to bring in the schemes...

MR. DEPUTY CHAIRMAN: The term of this House would not end.

SHRI OSCAR FERNANDES: Sir, the term of this House will not end, I stand corrected. Before the term of the Lok Sabha ends, we will try to bring in more schemes, take it up in the Board; and, I am sure, then you will say that we have made a good beginning. I commend this for passing.

SHRI TAPAN KUMAR SEN: Sir, I just want only one minute. ... (Interruptions)... Firstly, to clarify on our part, we are not opposing the Bill, we are supporting the Bill. While supporting the Bill, we insist for a change to make the Bill meaningful and deliver real benefits to the people. Please do not mistake that we are opposing the Bill.

Secondly, the beginning must be substantively delivering the benefits. But the fact remains that the major sections of the unorganised workers, even after the amendments brought by you, are out of it.

Thirdly, the schemes you are referring to are the products of different insurance companies, they are already in operation. For that, this Bill is not required. For the purpose for which this Bill is required, make it enforceable, add Central Government support in those schemes for all workers. Then only the relevance of the entire legislation, along with the schemes, makes sense; it makes it statutory and it then becomes a recognisable right of the unorganised sector workers. That is why we are insisting for those minimum changes. We still insist and kindly accept those. We are all with you.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Unorganised Sector Workers' Social Security Bill, 2007, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill. In Clause 2, there are fourteen amendments.

Amendments (Nos.4 to 15) by the Minister.

Amendments (Nos.35 to 36) by Shri Tapan Kumar Sen.

I shall first put the amendment No. 4 to 15 moved by the Minister to vote.

Clause 2

SHRI OSCAR FERNANDES: Sir, I beg to move:

- 4. That at page 2, line 3, *for* the words "unorganised Sector worker", the words "unorganised worker" be *substituted*.
- 5. That at page 2, *for* line 10, the following be *substituted*, namely: "worker by the District Administration under sub-section (3) of section 9".
- 6. That at page 2, for lines 11 and 12, the following be substituted, namely:-
 - '(d) "National Board" means the National Social Security Board for unorganised workers constituted under sub-section (1) of section 5;
- 7. That at page 2, after line 13, the following be inserted, namely:-
 - '(f) "organised sector" means an enterprise which is not an unorganised sector;'
- 8. That at page 2, line 14, for the bracket and alphabet "(f)", the bracket and alphabet "(g)" be *substituted*.
- 9. That at page 2, for line 16, the following be substituted, namely:-
 - '(h) "registered worker" means an unorganised worker registered under'.
- 10. That at page 2, line 18, for the bracket and alphabet "(h)", the bracket and alphabet "(i)" be substituted,
- 11. That at page 2, for lines 19 and 20, the following be substituted, namely:-
 - "State Board" means the (name of the State) State Social Security Board for unorganised workers constituted under sub-section (1) of section 6'.

- 12. That at page 2, line 22, for the bracket and alphabet "(j)", the bracket and alphabet "(k)" be substituted.
- 13. That at page 2, line 28, for the bracket and alphabet "(k)", the bracket and alphabet "(l)" be substituted.
- 14. That at page 2, for lines 32 and 33, the following be substituted, namely:-
 - '(m) "unorganised worker" means a home-based worker, self-employed worker or a wage worker in the unorganised sector and includes a worker in the organised sector who is not covered by any of the Acts mentioned in Schedule II to the Act; and'.
- 15. That at page 2, line 34, for the bracket and alphabet "(m)", the bracket and alphabet "(n)" be substituted.

The questions were put and the motions were adopted.

MR. DEPUTY CHAIRMAN: I shall now put the Amendment Nos. 35 & 36 moved by Shri Tapan Kumar Sen to vote.

SHRI TAPAN KUMAR SEN: Sir, I beg to move:

- 35. That at page 2, line 31, *after* the words "less than ten", the words "and in case of agriculture, the land holding is less than two hectares" be *inserted*.
- 36. That at page 2, after line 40, the following be inserted, namely:-
 - "2(n). "unorganised worker" means all unorganised sector workers and also includes workers in the organised sector not protected by the existing laws relating to social security.

Explanation: For the purposes of this Act, unorganised workers shall also include any class of workers like *Anganwadi* workers who are not covered or protected or benefited by the existing laws relating to social security in the organised sector or unorganised sector".

The House divided

Ayes: 26

Noes: 35

Ayes - 26

Ahluwalia, Shri S.S.

Amin, Shri Mohammed

Baishya, Shri Birendra Prasad

Balaganga, Shri N.

Balmiki, Shri Krishan Lal

Madhu, Shri Penumalli

Maitreyan, Dr. V.

Majhi, Shri Bhagirathi

Pany, Shri Budra Narayan

Pasha, Shri Syed Azeez

Chatterjee, Shri Prasanta Patel, Shri Kanjibhai

Joshi, Dr. Murli Manohar Pathak, Shri Saman

Karat, Shrimati Brinda Pillai, Shri K. Chandran

Raut, Shri Bharatkumar

Roy, Shri Abani

Khuntia, Shri Rama Chandra

Kshatriya, Prof. Alka Balram

Rupala, Shri Parshottam Khodabhai Kurien, Prof. P.J.

Sen, Shri Tapan Kumar Naik, Shri Shantaram Laxman

Sharma, Shri Raghunandan
Singh, Shri Jai Prakash Narayan
Narayanasamy, Shri V.

Singh, Shri R.C. Natchiappan, Dr. E.M. Sudarsana

Tiwari, Shri Shivanand

Nayak, Dr. Radhakant

Patel, Shri Ahmed

Vyas, Shri Shreegopal

Yechury, Shri Sitaram Patil, Shri Shivraj Vishwanath

Noes – 35

Prasad, Shri Ranjiti

Rao, Dr. K. Keshava

Aggarwal, Shri Jai Prakash

Antony, Shri A.K.

Rao, Shri K.V.P. Ramachandra

Condpan, Shri Silvius Rao, Shri V. Hanumantha

Darda, Shri Vijay Jawaharlal

Deora, Shri Murli

Ravi, Shri Vayalar

Rebello, Ms. Mabel

Fernandes, Shri Oscar Seelam, Shri Jesudasu

Gnanadesikan, Shri B.S. Shinde, Shri Sushilkumar Sambhajirao

Gupta, Shri Prem Chand

Hariprasad, Shri B.K.

Shukla, Shri Rajeev

Siva, Shri Tiruchi

Jinnah, Shri A.A. Thakur, Shrimati Viplove

Kanimozhi, Shrimati Tiriya, Ms. Sushila
Khan, Shri Mohd. Ali Vora, Shri Motilal

Amendment Nos. 35 and 36 were negatived.

Clause 2, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: We shall now take up clause 3. There are seven amendments. Amendment nos. 16 to 19 by Shri Oscar Fernandes and Amendment Nos. 37 to 39 by Shri Tapan Kumar Sen. I shall first put the Amendment Nos. 16-19 by Shri Oscar Fernandes to vote.

Clause No. 3: Framing of Scheme

SHRI OSCAR FERNANDES: Sir, I move:

- 16. That at page 2, for lines 43 and 44, the following be substituted, namely:
 - "3. (1) The Central Government shall formulate and notify, from time to time, suitable welfare schemes for unorganised workers on matters relating to-"

- 17. That at page 3, line 3, for the word "Schedule", the word and figure "Schedule 1" be substituted.
- 18 That at page 3, for lines 5 to 7, the following be substituted, namely:
- "(3) The Central Government may, by notification, amend the Scheduled annexed to this Act."
- 19. That at page 3, line 9, *for* the words "different sections of unorganised sector workers", the words "unorganised workers" be *substituted*.

The questions were put and the motions were adopted.

Clause 3, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: I shall now put Amendment Nos. 37 by Shri Tapan Kumar Sen to vote.

Clause 3: Framing of Scheme

- 37. That at page 3, after line 2, the following be inserted, namely:-
 - "(1A). The Central Government shall formulate and notify in the Official Gazette schemes entitling all unorganised sector/unorganised workers to the following national minimum social security benefits within a period of three years with the value of the benefits to be adjusted with inflation after every two years.
 - (i) Life and disability cover for natural or accidental death to the workers:
 - (a) On natural death prior to the terminal date, rupees thirty thousand:
 - (b) On death due to accident, rupees seventy five thousand;
 - (c) Permanent total disability due to accident, rupees seventy five thousand;
 - (d) Loss of two eyes or two limbs or one eye and one limb, rupees seventy five thousand;
 - (e) Loss of one eye or one limb, rupees thirty seven thousand five hundred;
 - (ii) Health benefits for self, spouse and children below the age of eighteen years and maternity benefits for women workers or spouse of men workers:
 - (a) Coverage for unorganised worker and his family (unit of five) with total sum insured of rupees thirty thousand per family per annum on a family floater basis;
 - (b) Cashless attendance to all covered ailments;
 - (c) Hospitalisation expenses, taking care of most common illness;
 - (d) Coverage of all pre-existing diseases;
 - (e) Maternity benefits for women workers or spouse of men workers for home delivery of rupees five hundred per pregnancy upto two births, and for institutional delivery in low performing States of rupees one thousand (in rural areas) and rupees one thousand four hundred (in urban areas); and in high performing States of rupees six hundred (in rural areas) and rupees seven hundred (in urban areas).

(iii) Old age protection in the form of Old Age Pension of minimum rupees two hundred per month for unorganised sector/unorganised workers above the age of sixty years".

The Amendment No. 37 was negatived.

MR. DEPUTY CHAIRMAN: I now put amendment No. 38 to vote. The question is:

38. That at page 3, line 4, after the word, bracket and numeral "sub-section (1)", the words, bracket and numeral "and sub-section (1A)" shall be inserted

The House divided.

Ayes: 26

Noes: 35

Ayes - 26

Ahluwalia, Shri S.S. Sen, Shri Tapan Kumar

Amin, Shri Mohammed Sharma, Shri Raghunandan

Baishya, Shri Birendra Prasad Singh, Shri Jai Prakash Narayan

Balaganga, Shri N. Singh, Shri R.C.

Balmiki, Shri Krishan Lal Tiwari, Shri Shivanand
Chatterjee, Shri Prasanta Vyas, Shri Shreegopal
Joshi, Dr. Murli Manohar Yechury, Shri Sitaram

Karat, Shrimati Brinda Noes – 35

Madhu, Shri Penumalli Aggarwal, Shri Jai Prakash

Maitreyan, Dr. V. Antony, Shri A.K.

Majhi, Shri Bhagirathi Condpan, Shri Silvius

Pany, Shri Rudra Narayan Darda, Shri Vijay Jawaharlal

Pasha, Shri Syed Azeez Deora, Shri Murli

Patel, Shri Kanjibhai Fernandes, Shri Oscar

Pathak, Shri Saman Gnanadesikan, Shri B.S.

Pillai, Shri K. Chandran Gupta, Shri Prem Chand

Raut, Shri Bharatkumar Hariprasad, Shri B.K.

Roy, Shri Abani Jinnah, Shri A.A.

Rupala, Shri Parshottam Khodabhai Kanimozhi, Shrimati

Khan, Shri Mohd. Ali

Rao, Dr. K. Keshava

Khuntia, Shri Rama Chandra

Rao, Shri K.V.P. Ramachandra

Kshatriya, Prof. Alka Balram

Rao, Shri V. Hanumantha

Kurien, Prof. P.J.

Ravi, Shri Vayalar

Naik, Shri Shantaram Laxman

Rebello, Ms. Mabel

Nandi Yellaiah, Shri

Carlo 24 200,000 45 65 25

Narayanasamy, Shri ∨.

Seelam, Shri Jesudasu

Shinde, Shri Sushilkumar Sambhajirao

Natchiappan, Dr. E.M. Sudarsana

Shukla, Shri Rajeev

Nayak, Dr. Radhakant

Siva, Shri Tiruchi

Thakur, Shrimati Viplove

Patel, Shri Ahmed

Tiriya, Ms. Sushila

Patil, Shri Shivraj Vishwanath

Vora, Shri Motilal

Prasad, Shri Raniiti

Amendment No. 38 was negatived.

MR. DEPUTY CHAIRMAN: I now put amendment No. 39 to vote. The question is:

39. That at page 3, line 4, *after* the words of this Act, the words which shall cover all unorganised workers and shall not be restricted to BPL category be *inserted*,

Amendment No. 39 was negatived.

Clause 3, as amended, was added to the Bill.

Clause 4: Funding of Central Government Schemes

MR. DEPUTY CHAIRMAN: We shall now take up clause 4. There are two amendments, No. 20 by Shri Oscar Fernandes and No. 40 by Shri Tapan Kumar Sen by the Minister.

SHRI OSCAR FERNANDES: Sir, I move:

- 20. That at page 3, for lines 32 and 33, the following be substituted, namely:-
 - "(iv) agency or agencies that will implement the scheme;
 - (v) redressal of grievances; and
 - (vi) any other relevant matter".

The question was put and the motion was adopted.

Clause 4, as amended, was added to the Bill.

SHRI TAPAN KUMAR SEN: Sir, I move:

- 40. That at page 3, after line 33, the following be inserted, namely:-
 - "(3). The Central Government shall create a National Social Security and Welfare Fund for meeting the expenses on the Social Security Schemes covering National Minimum Social Security Benefits of the Central Government as specified".

Amendment No. 40 was negatived.

Clause 4, as amended, was added to the Bill.

Clause 5: National Social Security Advisory Board.

MR. DEPUTY CHAIRMAN: There are six amendments nos. 21 to 26 by the hon. Minister.

SHRI OSCAR FERNANDES: Sir, I move:

21. That at page 3, for lines 35 to 41, the following be substituted, namely:-

National Social Security Board for Unorganised Workers

- 5. (1) The Central Government shall, by notification, constitute a National Board to be known as the National Social Security Board to exercise the powers conferred on, and to perform the functions assigned to, it under this Act.
 - (2) The National Board shall consist of the following members, namely:-
 - (a) Union Minister for Labour and Employment Chairperson, ex officio;
 - (b) the Director General (Labour Welfare)-Member Secretary, ex officio; and
- 22. That at page 4, line 1, for the words thirty one, the words thirty four be substituted.
- 23. That at page 4, for lines 5 to 7, the following be substituted, 'namely:-
 - (iv) two representing members from Lok Sabha and one from Rajya Sabha;
 - (v) five representing Central Government Ministries and Departments concerned; and
 - (vi) five representing State Governments;
- 24. That at page 4, line 25, for the words unorganised sector workers, the words unorganised workers be *substituted*.
- 25. That at page 4, for lines 28 and 29, the following be substituted, namely:-
 - (c) monitor such social welfare schemes for unorganised workers as are administered by the Central Government;
- 26. That at page 4, line 31, for the words unorganised sector workers, the words unorganised workers be *substituted*.

The questions were put and the motions were adopted.

Clause 5, as amended, was added to the Bill.

Clause 6: State Social Security Board.

MR. DEPUTY CHAIRMAN: There are three amendments No. 27 to 29 by Shri Oscar Fernandes.

SHRI OSCAR FERNANDES: Sir, I move:

27. That at page 4, for lines 37 to 44, the following be substituted, namely:-

State Social Security Board for Unomised Workers

- 6. (1) Every State Government shall, by notification, constitute a State Board to be known as (name of the State) State Social Security Board to exercise the powers conferred on, and to perform the functions assigned to, it under this Act.
 - (2) The State Board shall consist of the following members, namely:-
 - (a) Minister of Labour and Employment of the concerned State-Chairperson, ex officio;
 - (b) the Principal Secretary or Secretary (Labour)-Member Secretary, ex *officio*; and
- 28. That at page 5, for lines 1 to 5, the following be substituted, namely:-
 - (c) twenty-eight members to be nominated by the State Government, out of whom-
 - (i) seven representing the unorganised workers;
 - (ii) seven representing employers of unorganised workers;
 - (iii) two representing members of Legislative Assembly of the concerned State;
 - (iv) five representing eminent persons from civil society; and
 - (v) seven representing State Government Departments concerned;
- 29. That at page 5, for lines 26 and 27, the following be substituted, namely:-
 - (c) monitor such social welfare schemes for unorganised workers as are administered by the State Government;

The questions were put and motions were adopted.

Clause 6, as amended, was added to the Bill.

Clause 7 and Clause 8 were added to the Bill.

New Clause 8A: Workers facilitation centres

MR. DEPUTY CHAIRMAN: There is one amendment for insertion of new Clause 8A, No. 30 by Shri Oscar Fernandes.

SHRI OSCAR FERNANDES: Sir, I move:

- 30. That at page 6, after line 6, the following be inserted, namely:-
 - 8A. The State Government may set up such Workers facilitation centers as may be considered necessary from time to time to perform the following functions, namely:-

- (a) disseminate information on available social security schemes for the unorganised workers;
- (b) facilitate the filling, processing and forwarding of application forms for registration of unorganised workers;
- (c) assist unorganised worker to obtain registration from the District Administration;
- (d) facilitate the enrolment of the registered unorganised workers in social security schemes.

The guestion was put and the motion was adopted.

Clause 8A was added to the Bill.

Clause 9: Eligibility for registration and social security benefits.

MR. DEPUTY CHAIRMAN: There is one amendment No. 31 by Shri Oscar Fernandes.

SHRI OSCAR FERNANDES: Sir, I move:

- 31. That at page 6, for lines 9 to 19, the following be substituted, namely:-
 - 9. (1) Every unorganised worker shall be eligible for registration subject to the fulfilment of the following conditions, namely:-
 - (a) he or she shall have completed fourteen years of age, and
 - (b) a self-declaration by him or her confirming that he or she is an unorganised worker.
 - (2) Every eligible unorganised worker shall make an application in the prescribed form from the District Administration for registration.
 - (3) Every unorganised worker shall be registered and issued an identity card by the District Administration which shall be smart card carrying a unique identification, number and shall be portable.
 - (4) If a scheme requires a registered unorganised worker to make a contribution.

The question was put and the motion was adopted.

Clause 9, as amended, was added to the Bill.

MR. DEPUTY CHAIRMAN: There is one amendment for insertion of new clause 9A and 9B, No. 41 by Shri Tapan Kumar Sen.

SHRI TAPAN KUMAR SEN: Sir, I move:

41. That at page 6, after line 24, the following be inserted, namely:-

Chapter VA

Disputes Resolution

Resolution of Disputes 9A. The State Government shall constitute at least one Dispute Resolution

Council in each district for resolution of disputes relating to nonobservance or non-implementation of the provisions of this Act, arising

among the unorganised sector/unorganised workers, employers, the implementing agency/authority (Central or State Governments and the agency administering various schemes under this Act), Central and State Boards.

- Reference of Disputes 9B. (1) Any unorganised sector/unorganised workers or concerned employer or organisations representing such workers may raise a dispute relating to non-observance or non-implementation of the provisions of this Act by filing a complaint before the Dispute Resolution Council in the manner prescribed by the State Government.
 - (2) Upon reference of such dispute, the Dispute Resolution Council shall at the first instance proceed to arrive at a conciliated settlement to the satisfaction of all the parties and upon failure of such conciliation proceedings, the Dispute Resolution Councils shall adjudicate on the matter as expeditiously as possible.

5 of 1908

(3) The Dispute Resolution Council shall have the same powers as are vested in a Civil Court under the Code of Civil Procedure, 1908".

Amendment No. 41 was negatived.

Clauses 10 to 12 were added to the Bill

Clause 13: Power to make rules by State Government

SHRI OSCAR FERNANDES: Sir, I move:

32. That at page 7, for lines 21 and 22, the following be substituted, namely:-

"employers under sub-section (1) of section 7;

- (e) the form in which the application for registration shall be made under subsection (2) of section 9; and
- (f) any other matter which is required to be, or may be prescribed".
- 33. That at page 7, line 36, for the words "sector workers", the words "workers" be substituted.

The questions were put and the motions were adopted.

Clause 13, as amended, was added to the Bill.

Clauses 14 to 16 were added to the Bill

Sehedule

THE DEPUTY CHAIRMAN: Now, we shall take up the Schedule. There is one amendment by the Minister.

SHRI OSCAR FERNANDES: Sir, I beg to move:

(No. 34) That at page 8, for lines 1 to 15, the following be substituted, namely:-

"Schedule 1

(See sections 2 (i) and (3)

Social Security Schemes for the Unorganised Workers

SI. No. Name of the Scheme

- 1. Indira Gandhi National Old Age Pension Scheme.
- 2. National Family Benefit Scheme.
- 3. Janani Suraksha Yojana.
- 4. Handloom Weavers' Comprehensive Welfare Scheme.
- 5. Handicraft Artisans' Comprehensive Welfare Scheme.
- 6. Pension to Master Craft Persons.
- 7. National Scheme for Welfare of Fishermen and Training and Extension.
- 8. Janshree Bima Yojana.
- 9. Aam Aadmi Bima Yojana.
- 10. Rashtriya Swasthya Bima Yojana."

Schedule II

(See section 2(m)

SI. No. Name of the Act

- 1. The Workmen's Compensation Act, 1923 (8 of 1923)
- 2. The Industrial Disputes Act, 1947 (14 of 1947)
- 3. The Employees' State Insurance Act, 1948 (34 of 1948)
- 4. The Employees' Provident Funds and Miscellaneous Provisions Act, 1952 (19 of 1952)
- 5. The Maternity Benefit Act, 1961 (53 of 1961)
- 6. The Payment of Gratuity Act, 1972 (39 of 1972)."

The question was put and the motion was adopted.

The Schedule, as amended, was added to the Bill.

Clause 1: Short Title, Extent and Commencement

THE DEPUTY CHAIRMAN: Now, we shall take up Clause 1 of the Bill. There is one amendment by the Minister.

SHRI OSCAR FERNANDES: Sir, I beg to move:

(No. 3) That at page 1, lines 5 and 6, for the words and figure "Unorganised Sector workers' Social Security Act, 2007", the words and figure "Unorganised Workers' Social Security Act, 2008" be substituted.

The question was put and the motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

THE DEPUTY CHAIRMAN: Now, we shall take up the Enacting Formula. There is one amendment by the Minister.

SHRI OSCAR FERNANDES: Sir, I beg to move:

(No. 2) That at page 1, line 1, for the word "Fifty-eighth", the word "Fifty-ninth" be substituted.

The question was put and the motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

Long Title

THE DEPUTY CHAIRMAN: Now, we shall take up the Long Title of the Bill. There is one amendment by the Minister.

SHRI OSCAR FERNANDES: Sir, I beg to move:

(No. 1) That at page 1, in the long title, *for* the words "unorganised sector workers", the words "unorganised workers" be *substituted*.

The question was put and the motion was adopted.

The Long Title, as amended, was added to the Bill.

SHRI OSCAR FERNANDES: Sir, I move:

"That the Bill, as amended, be passed."

The question was proposed.

SHRI SITARAM YECHURY (West Bengal): Sir, the amendments moved by the hon. Minister have been accepted by the House, except those two which we wanted. They can also be accepted.

SHRI V. NARAYANASAMY (Puducherry): Sir, it is not possible after voting.

THE DEPUTY CHAIRMAN: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

THE DEPUTY CHAIRMAN: Now, we shall take up the Short Duration Discussion on the recent ethnic and communal violence in different parts of the country.

श्री एस.एस. अहलुवालिया (झारखंड): सर, इसको कल डिसकस कर सकते हैं। आप इसको कल के लिए कर दीजिए।

श्री वी.नारायणसामी: सर, कल टाइम नहीं है। Tomorrow there are other Bills to be taken up. So, now we can take it up.

SHRI S.S. AHLUWALIA: Sir, we can pass three Bills tomorrow. There is no problem.

SHRI V. NARAYANASAMY: Sir, let the discussion begin.

SHRI S.S. AHLUWALIA: Sir, now, it is 7.30 p.m. Surely, another three hours required for this discussion.

SHRI V. NARAYANASAMY: Sir, if the House agrees, we can take up this discussion tomorrow after passing the Bills.

THE DEPUTY CHAIRMAN: Whether the House agrees to this?

SOME HON. MEMBERS: Yes, Sir.

THE DEPUTY CHAIRMAN: The House is adjourned till 11.00 a.m. tomorrow.

The House then adjourned at twenty-nine minutes past seven of the clock till eleven of the clock on Friday, the 24th October, 2008.